

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1439
TO BE ANSWERED ON 27.11.2019**

DESTRUCTION OF RAILWAY PROPERTY

1439. SHRIMATI APARAJITA SARANGI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the loss incurred to the Indian Railways in the last three years on account of the destruction of its property and disruption of rail services on account of public disorder and the burning of trains etc.;**
- (b) the number of cases that have been registered on account of destruction of railway property; and**
- (c) the States that have witnessed maximum destruction of railway property and disruption of services on account of poor law and order situation?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1439 BY SHRIMATI APARAJITA SARANGI TO BE ANSWERED IN LOK SABHA ON 27.11.2019 REGARDING DESTRUCTION OF RAILWAY PROPERTY

(a) : The amount of loss incurred to Indian Railways due to damage/loss of Railway property on account of sabotage and other unusual happenings due to law and order problems during the last three financial years, is as under:

Year	Cost of damage/loss of Railway property (₹ in crore)
2016-17	34.16
2017-18	22.61
2018-19	48.56

The number of trains delayed due to law and order problems during the last three financial years, is as under:

Year	No. of trains delayed on account of law and order
2016-17	2249
2017-18	2593
2018-19	9010

(b) and (c) : Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law & order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP)/District Police. Cases of Indian Penal Code (IPC) crimes are registered and investigated by the concerned GRP. Railway Protection Force (RPF) supplements the efforts of GRP by deploying its staff. The number of cases registered on account of destruction of railway property during the years 2016, 2017 & 2018 are 20, 30 and 32 respectively. The States of Haryana, Bihar, Uttar Pradesh and West Bengal have witnessed maximum cases of destruction of railway property and disruption of rail services due to law and order situation during the last three years i.e. 2016, 2017 & 2018. However, West Bengal has not provided figures after August 2018.
